

## **INVITING APPLICATIONS FOR FILLING UP THE ONE POST OF MEMBER IN THE COMPETITION COMMISSION OF INDIA.**

Applications are invited from Indian Nationals in the format given in Annexure-I for the one post of Member in the Competition Commission of India.

2. The selected candidate will be required to serve at the headquarter of the Competition Commission of India. The location of the CCI is to be in Delhi/NCR.
3. Qualifications: As per the Competition Act, 2002 a person of ability, integrity and standing and who has special knowledge of, and such professional experience of not less than fifteen years in, international trade, economics, business, commerce, law finance, accountancy, management, industry, public affairs or competition matters, including competition law and policy, which in the opinion of the Central Government, may be useful to the Commission is eligible for appointment as Member of the Competition Commission of India.
4. The Hon'ble High Court of Delhi vide its Judgement dated 10.4.2019 in the matter of Mahindra Electric mobility [W.P. (C) 11467/2018, CM Appl.44376-44378/2018 in para 213 (iii)(c) read with para 107 of (Civil Appeal No. 14697 of 2015), which inter-alia, refers to the matter in the case of Utility Users Welfare Association<sup>2</sup>], directed that "the CCI shall ensure that at all times, during the final hearing, the judicial member is present and participates in the hearing".
5. In view of the above, the Government proposes to appoint a Member in the CCI with Law or Judicial Background.
6. Member shall be paid a consolidated monthly salary of Rupees four lakh only and shall not be entitled to house and car.
7. Tenure: Five years or till the age of 65 years, whichever is earlier.
8. The application form may be down-loaded from the web-sites of this Ministry ([www.mca.gov.in](http://www.mca.gov.in)), the Competition Commission of India ([www.cci.gov.in](http://www.cci.gov.in)) or Department of Personnel & Training (<http://persmin.nic.in>). Copy of the application may be sent in advance before the due date.
9. Applications in the prescribed format, duly completed should reach to Shri Rakesh Kumar, Under Secretary, Ministry of Corporate Affairs, Room No. 520, 'A' Wing, 5<sup>th</sup> Floor, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi-110001 latest by **25<sup>th</sup> July, 2019 (5:30 PM)**.

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<sup>2</sup> Civil Appeal No. 14697 of 2015 in Hon'ble Supreme Court of India

**By Speed Post**

**Telephone : 2338 4566**

**No.Comp-05/7/2019-Comp-MCA**  
**भारत सरकार/GOVERNMENT OF INDIA**  
**कारपोरेट कार्य मंत्रालय/MINISTRY OF CORPORATE AFFAIRS**

**5<sup>th</sup> Floor, 'A' Wing, Shastri Bhavan**  
**New Delhi – 110 001**  
**Dated the 03<sup>rd</sup> July, 2019**

To

- (i) All Ministries and Departments of the Government of India (cadre controlling authorities of All India Services and Group 'A' Central Services);
- (ii) Chief Secretaries of All State Governments/UTs;

Subject: Inviting applications for the one post of Member in the Competition Commission of India – regarding.

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Sir,

I am directed to state that one post of Member, Competition Commission of India (CCI) is likely to fall vacant shortly and applications are hereby invited from eligible Indian nationals as under: -

Section 8 (2) of the Competition Act, 2002 provides that the Member, CCI shall be a person of ability, integrity and standing and who has special knowledge of, and such professional experience of not less than fifteen years in, international trade, economics, business, commerce, law, finance, accountancy, management, industry, public affairs or competition matters, including competition law and policy, which in the opinion of the Central Government, may be useful to the Commission.

2. The Hon'ble High Court of Delhi vide its Judgement dated 10.4.2019 in the matter of Mahindra Electric mobility [W.P. (C) 11467/2018, CM Appl.44376-44378/2018 in para 213 (iii)(c) read with para 107 of (Civil Appeal No. 14697 of 2015), which inter-alia, refers to the matter in the case of Utility Users Welfare Association<sup>1</sup>], directed that "the CCI shall ensure that at all times, during the final hearing, the judicial member is present and participates in the hearing".

3. In view of the above, the Government proposes to appoint a Member in the CCI with Law or Judicial Background.

<sup>1</sup> Civil Appeal No. 14697 of 2015 in Hon'ble Supreme Court of India

4. The terms and conditions of the service of Member, CCI are regulated by the Competition Commission of India (Salary, allowances and other Terms and Conditions of Service of Chairperson and other Members) Rules, 2003, as amended from time to time. The Member shall hold office for a term of five years from the date on which he enters upon his office and shall be eligible for re-appointment but shall not hold office beyond 65 years of age. Member shall be paid a consolidated monthly salary of Rs.4 Lakh (rupees Four Lakh only). He shall not be entitled to house and car.

5. Applications from eligible officers in the Central Government/State Governments, who are interested and can be spared in the event of selection may be forwarded through proper channel duly verified/countersigned by the Head of Departments (wherever applicable) along with the following certificates/documents: -

- (i) There are no vigilance, disciplinary or criminal proceedings pending/contemplated against Sh./Smt.\_\_\_\_\_.
- (ii) His/Her integrity is certified.
- (iii) Duly authenticated copies of ACRs/APAR dossiers of the applicant for the last five years.
- (iv) List of major/minor penalties, if any, imposed on the applicant during the last ten years/No penalty certificate.

6. Incomplete applications or applications received after the due date are liable to be rejected. Advance copy of the application may be sent to this Ministry before the due date.

7. Applicants, who are already in any employment including government service, in the event of their selection, will have to resign/seek retirement from the service before joining the post.

8. The selected applicant will be expected to join the post within one month of the issue of offer of appointment.

9. Applications in the form given in **Annexure - I** duly completed should reach the undersigned (Shri Rakesh Kumar, Under Secretary, Ministry of Corporate Affairs, Room No. 520, 'A' Wing, 5<sup>th</sup> Floor, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi – 110 001) latest by **25<sup>th</sup> July, 2019 (5:30 PM)**.

10. Application form can also be down-loaded from the web-sites of this Ministry ([www.mca.gov.in](http://www.mca.gov.in)), the Competition Commission of India ([www.cci.gov.in](http://www.cci.gov.in)) or the Department of Personnel & Training (<http://persmin.nic.in>).

Yours faithfully,

*Rakesh Kumar*

( Rakesh Kumar)

Under Secretary to the Government of India

Encl. : **As above**

**Annexure - I**

**APPLICATION FORM FOR ONE POST OF MEMBER IN THE COMPETITION COMMISSION OF INDIA**

Latest  
passport size  
photograph

1.	Name (IN BLOCK LETTERS)	
2.	Father's/Mother's Name	
3.	Date of Birth (Proof to be attached)	
4.	(i) Postal Address for Correspondence (with Pin Code) (ii) Phone Number (iii) E-mail ID (iv) Fax	
5.	Nationality (only Indian nationals can apply)	
6.	Educational Qualifications (self-attested copies to be attached)	
7.	Service/Cadre/Batch (In case of Government Employee)	
8.	Present Posting/Occupation/Profession with pay scale and basic pay.	
9.	Details of previous postings/employment (including period) and nature of activities performed.	
10.	Field of expertise as per prescribed eligibility criteria of the post and the number of years of experience thereon.	
11.	Any other special qualification; or special achievements; or participation in important committees/working groups etc; or Foreign assignments/training; or publication to the	

	applicant's credit; or National/International recognition received, if any.	
12.	In case of applicants, other than serving government servants, testimonials from two referees in responsible position (Not being relatives) including their address, contact numbers and e-mail ID, should be attached.	

Undertaking

It is certified that the information furnished above is correct and that in the event of my selection, I shall resign/seek retirement, if already in any employment including government service, before my appointment as Member, Competition Commission of India.

**Place:-**

**Date:-**

**(Signature with Date)**

Name: \_\_\_\_\_

**Instructions :**

1. In case of serving government servants, certificates as in **Appendix – "A"**, issued by cadre controlling/competent authority are to be submitted along with the Application Form.
2. Applications of serving government servants including PSUs/autonomous organisations should be sent through proper channel.
3. The applicants may attach additional sheets in respect of any information where it is not possible to indicate the same in the relevant column.
4. The selected applicant may have to appear for Medical Examination, in case so required by the Central Government.
5. Incomplete applications or applications received after the due date are liable to be rejected.
6. The selected applicant will be expected to join the post within one month of the issue of offer of appointment.

**Appendix – "A"**

**Additional certificates for Government employees to be furnished by the cadre controlling/competent authority.**

- (i) There are no vigilance, disciplinary or criminal proceedings pending/contemplated against Sh./Smt.\_\_\_\_\_.
- (ii) His/Her integrity is certified.
- (iii) Duly authenticated copies of ACRs/APAR dossier of the applicant for the last five years are enclosed.
- (iv) List of major/minor penalties, if any, imposed on the applicant during the last ten years/No penalty certificate is attached.

**(Signature with Date)**

Name: \_\_\_\_\_

Place:

Date:

List of enclosures:

- 1.
- 2.
- 3.
- 4.
- 5.